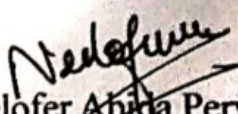


and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCR Region without prior permission of the IO concerned. In the event that after prior intimation of IO, accused-applicant leaves the territorial limits of NCR, he shall get his presence marked on every 7th day before the SHO of the local police station, which report shall be forwarded to the IO concerned.

The Jail Superintendent shall ensure that conditions are mentioned in the bonds and are sufficiently explained to the accused-applicant with the help of jail visiting Legal Aid Counsel.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

FIR No. 91/2018
PS Kotwali
State v. Mohd. Hasim @ Haseen
U/s 392/395/397/412/120B/34 IPC and 25 of Arms Act

23.09.2020

ORDER

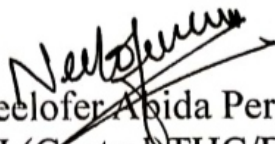
This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Hasim in case FIR No. 91/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Custody certificate alongwith conduct report is received. Accused-applicant is stated to be in custody for over two years in connection with present case FIR and his conduct is also reported to be satisfactory and no previous involvement is alleged against the accused-applicant. Accused-applicant is therefore granted interim bail of 45 days in terms of the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons on Delhi due to out break of covid-19 pandemic, **upon furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of Jail Superintendent concerned in the present case FIR** and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever,



medical institution of his choice subject to furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that accused-applicant shall furnish his mobile phone number and that of the sureties to the IO and shall ensure that the said mobile phone number remains throughout on switched on mode with location activated and shared with the IO at all times. That the accused-applicant shall not leave the territorial limits of NCR Region without prior permission of the IO concerned. He shall not change his address or mobile phone number without prior intimation to the IO. The sureties shall also intimate in respect of any change in address or mobile phone number.

Application stands disposed of.


(Neelofer Aida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

accused is also suffering from giddiness, weakness, easy fatigability, difficulty in breathing, sense of suffocation, palpitations and headache. That on 17.09.2020, his blood pressure was 150/96 mmHg and random blood sugar was 318 mg/dl. That He is known case of Internal Hemorrhoids Grade 3 and is suffering from painful defecation, bleeding per rectum during defecation, mass coming out of anus during defecation requiring to be manually pushed back after defecation, constipation, itching around anal region and weakness due to blood loss during defecation. That he is being provided symptomatic treatment from jail dispensary but his symptoms are persisting and no improvement is reported. That his referral to DDU Hospital for further surgical management as advised by treating doctors cannot be done at present in view of ongoing COVID-19 pandemic, restrictions on inmates' movements to prevent spread of infection in jail, restriction on elective surgeries at DDU Hospital and risk of infection to the inmate who is at high risk for getting COVID-19 infection and for developing serious illness from COVID-19 due to his co morbidities (Diabetes Mellitus and Hypertension).

The medical health status of the accused-applicant is precarious and the jail authorities have expressed helplessness at their end is providing the adequate treatment urgently required to address the medical health condition of the accused-applicant. In such facts and circumstances that accused-applicant is suffering from diabetes and piles grade and doctor has advised him surgical procedure which is not possible due to covid-19 in custody at present and there is no improvement visible in the health condition of the accused-applicant from the treatment and medicines provided from the Jail dispensary in custody, accused-applicant Devendra is granted interim bail for 20 days in the present case for the purpose of getting treatment for his ailment from any private

A handwritten signature in black ink, appearing to be 'N. Babbar', written over a horizontal line.

Ld. counsel for the accused-applicant has contended that accused-applicant is suffering from piles and there is constant bleeding due to piles. That accused-applicant has been advised surgery for his ailment. That report received from Jail in respect of the medical condition of the accused-applicant and as per report the medical condition of the accused-applicant is deteriorating day by day.

Heard.

As per medical report, the accused-applicant is a case of poorly controlled diabetes mellitus type-II and hypertension for which he is taking treatment from jail dispensary. That he was last reviewed by Medical Officer on duty and Senior Resident Medicine on 14.09.2020 wherein he gave complaints of giddiness, weakness, easy fatigability, difficulty in breathing, sense of suffocation, palpitations and headache. On examination, his blood pressure was 156/94 mmHg and random blood sugar was 372 mg/dl. That he was provided treatment accordingly. The accused-applicant is also a known case of internal hemorrhoids for which he is taking treatment from jail dispensary. That accused came to jail dispensary on 23.06.2020, 08.07.2020, 03.08.2020, 13.08.2020, 21.08.2020, 28.08.2020, 04.09.2020, 07.09.2020 and 11.09.2020. That he gave complaints of painful defecation, bleeding per rectum during defecation, mass coming out of anus during defecation requiring to be manually pushed back after defecation, constipation, itching around anal region and weakness due to blood loss during defecation. That his per rectal and proctoscopy examination was carried out and he was diagnosed as a case of Internal Hemorrhoids Grade 3 at 3, 7 and 11 O'clock positions. He was provided symptomatic treatment accordingly in the form of oral medicines, ointment for local application and laxatives and was advised to take sitz bath and high fibre diet and was advised referral to DDU Hospital for work-up for surgery in view of persistence of symptoms. That

N. S. Srinivasan

FIR No. 227/2018
PS Crime Branch
State v. Yogesh etc. (applicant Devendra)
U/s 20/25/29 NDPS Act

23.09.2020

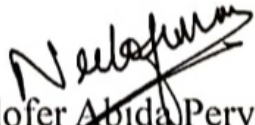
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Siddharth Yadav, accused-applicant (through video conferencing)
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 60 days on behalf of accused Devendra in case FIR No. 227/2018 on the ground of his illness.

Medical health condition report in respect of the applicant-accused received from Superintendent Jail.

Arguments Heard.

For orders, put up at 4 pm.

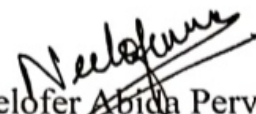

(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of interim bail of 60 days on behalf of accused Devendra in case FIR No. 227/2018 on the ground of his illness.



shall not leave the territorial limits of NCT Delhi without prior permission of the IO, he shall not change his address or mobile phone without prior intimation to the IO, the sureties shall also intimate about any change in address or mobile phone to the IO, he shall get his presence marked at the PS Sarai Rohilla on the 15th and 30th of every month. Application is disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

complainant.

The role attributed to the accused-applicant is at par to that of the co-accused who has been granted bail vide order dated 16.9.2020 however the case of the accused-applicant as such is not on similar footing as the accused-applicant is clearly visible in the CCTV Footage whereas co-accused Shahrukh was not clearly visible and hence qua him the incriminating material was the disclosure statements of co-accused alongwith the supplementary statement recorded of the Complainant SI Pankaj Thakran, further though the co-accused granted bail had clean antecedents there is previous involvement in another criminal case alleged against the accused-applicant. In the totality of the facts and circumstances taking into consideration that the co-accused who is attributed the same role as the accused-applicant in the incident has already been granted bail, and keeping in perspective that the accused-applicant is visible in CCTV Footage and is previously alleged to be involved in another criminal case though not of similar nature, regular bail is granted to the accused-applicant in the present case FIR upon furnishing of personal bond in the sum of Rs. 1 lac.(one lac) with two sureties each in the same amount to the satisfaction of the Ld. MM where the chargesheet is pending/Duty MM, and subject to the condition that the accused-applicant shall mention his mobile phone number and that of the sureties on the bond, which mobile phone number shall be kept on switched on mode with location activated and shared with the IO, he shall not indulge in any further criminal activities, he shall scrupulously appear before the Court on each and every date of hearing and shall not in any manner delay derail defeat or circumvent the trial and for the purposes shall deposit his passport if he holds one with the IO, and shall not threaten intimidate or influence witnesses nor tamper with evidence or interfere in the trial in any other manner whatsoever, he

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Kaale inside the PP premises and were separated by the police personnel on duty but they kept on being aggressive and using abusive language and in the meanwhile the relatives/friends of Mohsin i.e.Sadqin, Naved, Salman and several other persons gathered inside as well as outside the police post and when the police staff present in the police post tried to control them they all attacked with lathis, stones, fists/legs and other items on the police personnel present in the police post who were discharging their official duties and in the course of this attack Mobile Phone of SI Pankaj Thakran was also stolen by the assailants and police staff namely SI Pankaj Thakran, Ct. Yogesh, Ct Yogender and Ct Dharampal sustained bodily injuries. That while SI Pankaj Thakran I/C PP Inderlok tried to control the situation in the meantime some persons including Naved @ Pilla again entered the PP premises carrying a Fire-arm and when SI Pankaj Thakran chased after him to catch Naved @ Pilla he along with other alleged persons escaped from the PP premises. That SI Pankaj Thakran tried to caught hold Naved @ Pilla near the main entry gate of PP Inderlok but his accomplices namely Shahrukh, present applicant Aashkin, Sadqin, Naved, Salman, Inam UR Rehman, Arif, Fardeen, Umar started pelting stones and attacked the PP Staff. Naved @ Pilla fired gunshots at the police party and the police staff was able to save themselves with great difficulty. SI Pankaj Thakran IC/PP of Inderlok was badly injured as he had sustained head injury and it is upon his statement that the present case FIR No. 210/20 u/s 186/353/307/34 IPC & 27 Arms Act has come to be registered. During course of investigation other associates were identified on the basis of CCTV footage by complainant and it was revealed that present applicant was also member of that unlawful assembly and supplementary statement of the complainant was recorded in this regard. The name of the accused-applicant figures in this supplementary statement of the

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granted bail by the Ld. ASJ, Tis Hazari Court, Delhi vide order dated 16.09.2020. That the name of the applicant/accused is not mentioned in the above said FIR and the applicant/accused has been arrested by the police officials on the disclosure statement. That the applicant is innocent having deep roots in the society and has nothing to do with the alleged offence. That the investigation has already been completed and the applicant/accused and the charge sheet has already been filed and the applicant/accused is no more required for any custodial interrogation. That the accused is suffering from high blood pressure and diabetes and the applicant/accused was admitted in the Jail hospital.

Ld. Addl. PP on the other hand contended that accused-applicant does not have clean antecedents, in as much as he is involved in another criminal case though it is not disputed that the role of the accused-applicant and that on the co-accused who has been granted bail vide order dated 16.9.2020, in the incident, is along similar footing and accused-applicant is arrested on the basis of a supplementary statement recorded of the complainant and has been identified in the basis of CCTV Footage of the incident.

Arguments heard.

The present FIR arises out of an incident of firing and stone pelting at Police Post Inderlok in course whereof gunshots were fired at the police post and several police officials sustained injuries. Case of the prosecution is that on 10.06.2020 at about 8.30 pm one person by the name of Kale came to PP Inderlok with the complaint of Quarrel & Robbery, alleging that he has been beaten by Mohsin and his brothers/relatives who also looted cash from his shop and upon such complaint Mohsin and others as named by the said Kaale were called to the police station and when they came they started quarreling with

Neelofur

FIR No. 210/2020
PS Sarai Rohilla
State v. Mohd. Ashquin
U/s 186/353/307/147/148/379/34 IPC & 25 Arms Act

23.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Suraj, accused-applicant (through video conferencing)

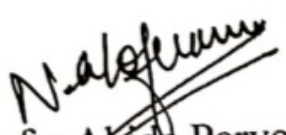
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail of on behalf of accused Ashquin in case FIR No. 210/2020.

Reply is filed.

Arguments heard.

For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of regular bail of on behalf of accused Ashqin in case FIR No. 210/2020.

Ld. counsel for the accused-applicant submitted that the applicant-accused was arrested by the police and has been falsely implicated in the present case and is in JC since 11.06.2020. That the applicant/accused has nothing to do with the alleged offence. That the role of the applicant/accused and the co-accused namely Shahrukh are quite similar and the co-accused has already been



FIR No. 402/2017
PS: Burari
State Vs. Umesh Saw
U/s 302 IPC

23.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. M. P. Sinha, Ld. Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

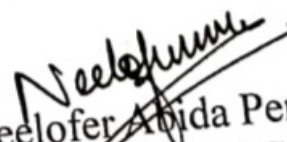
This is an application for release of scooty on superdari filed on behalf of accused-applicant Umesh Saw.

Heard.

Reply to application for release of scooty bearing registration no. DL 9S 8C 9912 on superdari is filed.

Copy of registration certificate is not filed on record. Let the same be filed within 10 days.

For consideration, put up on **05.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

FIR No. 402/2017
PS: Burari
State Vs. Umesh Saw
U/s 302 IPC

23.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. M. P. Sinha, Ld. Counsel for accused-applicant (through video conferencing)

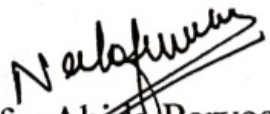
Hearing conducted through Video Conferencing.

This is an application for release of jamatalashi articles filed on behalf of accused-applicant Umesh Saw.

Reply to the application is received. As per reply, Cash of Rs.103/-, Delhi Metro Card, some visiting cards and one golden colour ring were seized from the accused at the time of his arrest. IO has reported that these items are no more required for the purposes of investigation and may be released to the rightful owner.

In view of the report, jamatalashi articles, mentioned in the reply of the IO, be released to the applicant against receipt and on proper identification as per rules.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.09.2020

FIR No. 179/2019
PS: Wazirabad
State Vs. Manish @ Dabbu
U/s 304B/468A/34 IPC

23.09.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

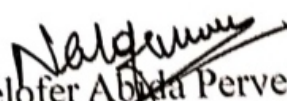
Sh. Sunny Sharma, proxy counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail/interim bail on behalf of accused Manish @ Dabbu in case FIR No. 179/2019.

Adjournment is sought on behalf of accused-applicant on the ground that additional grounds are to be raised and further material in support is to be placed on record.

For arguments, put up on **06.10.2020**, as per request.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
23.09.2020

FIR No. 1144/2015
PS: Sarai Rohilla
State Vs. Mithlesh Mehto
U/s 302/392/397/411 IPC

23.09.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

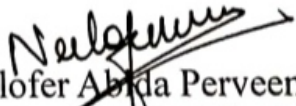
Sh. Diwakar Chaudhary, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular cum interim bail moved on behalf of accused Mithlesh Mahto in case FIR No. 1144/2015.

Further arguments heard.

For orders, put up on **26.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
23.09.2020

FIR No. 1144/2015
PS: Sarai Rohilla
State Vs. Mithlesh Mehto
U/s 302/392/397/411 IPC

23.09.2020

Fresh application received. Be registered.

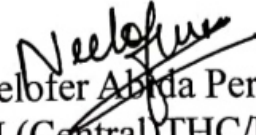
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Yatinder Kumar, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Mithlesh Mehto in case FIR No. 1144/2015.

Ld. LAC has been apprised that a bail application of accused-applicant is already pending, which was received from jail. On this, Ld. LAC submits that he was not aware of the fact that bail of accused-applicant is already pending and that the present application may therefore be dismissed as withdrawn. It is ordered accordingly. The present application for grant of regular bail moved on behalf of accused Mithlesh Mahto in case FIR No. 1144/2015 is dismissed as withdrawn.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
23.09.2020

FIR No. 143/2020
PS: I.P. Estate
State Vs. Ankit @ Ashu
U/s 356/379/411/34 IPC

23.09.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

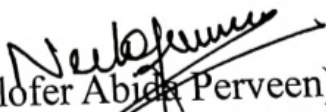
Sh. S. K. Pandey, counsel for accused-applicant
(through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Ankit @ Ashu in case FIR No. 143/2020.

Reply to the bail application not filed. Ld. Addl. PP seeks some to file reply.

For reply and consideration, put up on **28.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central)TMC/Delhi
23.09.2020

FIR No. 32/2020
PS: Kamla Market
State Vs. Anil @ Bhindi
U/s 365/394/397/411/34 IPC

23.09.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

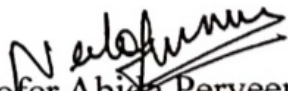
Sh. Vinay Kuamr Jha, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Anil @ Bhindi in case FIR No. 32/2020.

Arguments heard in part. Let chargesheet be called for the next date of hearing for the purposes of the disposal of the present bail application.

For further arguments, put up on **01.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
23.09.2020

FIR No. 115/2018
PS: Sadar Bazar
State Vs. Anisha Begum
U/s 304B IPC

23.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).


None for accused-applicant.

Hearing conducted through Video Conferencing.

This is an application for release of original documents i.e. registration certificate of sureties namely Zulfikar and Tauqir.

Office reports that applicants stood surety for accused Anisha Begum as she was granted interim bail for 10 days vide order dated 03.03.2020 and in pursuance thereof she was released on 07.03.2020 and surrendered on 17.03.2020. In view therefore, application is allowed and original documents of sureties Zulfikar and Tauqir are ordered to be released to them against receipt and on proper identification as per rules.

Application^s stands disposed of.


(Neelofer Ahida Perveen)
ASJ (Central) THC/Delhi
23.09.2020

214/2017
FIR No. ~~214~~/2017
PS: Crime Branch
State Vs. Gulshan etc.
U/s 20/29 NDPS Act

23.09.2020

ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of the accused-applicant Gulshan Kumar in case FIR No. 214/2017.

Ld. Counsel for the accused-applicant has contended that accused-applicant is innocent and is in JC since 05.12.2017 i.e. more than two years. That provisions of Section 50 & 55 NDPS Act have not been complied with. That it is very much clear from the medical status report filed by the Jail Superintendent that the applicant has lost his entire set of teeth and is having great difficulty in having meals and even speaking and requires dental implant which entails a cumbersome procedure practically not possible in jail and that he wants to avail of private medical facility for speedy surgery of the dental implants.

Medical health report in respect of the accused-applicant was called from Jail Superintendent concerned and was accordingly received from since the date of his incarceration which was considered at length in order dated 18.08.2020 and and vide the same order fresh report was called for in respect of the further evaluation of the dental health status of the accused-applicant at DDU Hospital or any other Dental/Orthodontics Facility with specific report on the aspect as to whether the multiple extractions and missing of teeth have rendered the accused in custody incapable of eating solid food, whether special diet is prescribed and is made available, whether implants are advised and are capable of being provided for while in custody. In pursuance thereto further report has also


Neelakumar

been received , dated 28.08.2020, to the effect that accused-applicant was sent to DDU Hospital on 22.08.2020 wherein he was reviewed by Senior Resident, Department of Dental Surgery. That accused gave complaint of difficulty in chewing food and on examination, he was found to have multiple missing teeth and was referred to Maulana Azad Institute of Dental Science for fixed prosthesis. That the inmate was again sent to DDU Hospital on 25.08.2020 wherein he was reviewed by HOD, Dental Department and gave complaint of difficulty in chewing food. On examination, he was found to have multiple missing teeth and generalized chronic periodontitis with root recession. The HOD Dental has mentioned on his OPD Card that "Patient desires to have fixed replacement of teeth. Refer to Maulana Azad Dental College for management." Accordingly, the inmate has been planned for referral to MAIDS Hospital on 31.08.2020. The accused-applicant complained of difficulty in chewing food due to multiple missing teeth and that extraction of his one tooth was carried out in jail dispensary and that of his three teeth was carried out in DDU Hospital, now he has 13 teeth. That accused is being provided soft diet inside the jail. He desires to have fixed prosthesis (implants) for which he will be sent to MAIDS Hospital on 31.08.2020. That at present, the general condition and vitals of the inmate are stable and satisfactory.

After going through the report dated 28.8.2020 I am satisfied that adequate proper and timely treatment is being provided to the accused-applicant in custody. He has been referred to the most prestigious institution of the country for dental implants and the authorities have not expressed any difficulty or inability at their end in being able to provide the necessary implants surgical procedure or any other kind of treatment to the accused-applicant. The necessary treatment is being provided to the accused-applicant from the premiermost Dental Institute of the Country and there is no impediment in addressing the Dental health issue in custody of the accused-applicant and providing implants to him. Special diet is also being provided to him. The Jail

N. S. Jeyaram

Superintendent shall ensure that the special diet continues to be made available as per medical advice, and that there is no delay at the part of the authorities in facilitating the treatment of the accused-applicant for Dental implants. The present application for interim bail on medical grounds is dismissed in view of the above report and for the aforesaid reasons.


(Neelofar Perveen)
ASJ (Central) THC/Delhi
23.09.2020